IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI COURT-III

CP-150/ND/2017

In the matter of :

Anya Properties Pvt. Ltd

.. PETITIONER

SECTION:

Under Section 252 (1)

Order delivered on 08.2.2018

Coram:

R. VARADHARAJAN, Hon'ble Member (Judicial)

For the Petitioner

/applicant

. .

For the Respondent/Corporate Debtor:::

For the Intervener

: Ms. Lakshmi Gurung, Standing Counsel along with Mr. Omkar Singh, Income tax Deptt. Mr. Manish Raj, Co. Prosecutor

ORDER

Learned Counsel for the petitioner is present. Ld. Company Prosecutor as well as Standing Counsel for the Income tax Department are also present.

At the request of the Ld. Counsel for the petitioner, a week's time is granted.

List on 19.2.2018.

(R. VÄRADHARAJAN) ⁽ MEMBER (JUDICIAL)

Surjit 08.2.2018